

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 213/TT/2020

Date: 14.6.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) Revision of Transmission Tariff of 2001-04, 2004-09 and 2009-14 tariff blocks, (ii) truing up of transmission tariff of 2014-19 tariff block and (iii) determination of transmission tariff of 2019-24 tariff block for "400 kV Talcher Transmission System" in Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit soft copy containing linked excel workbook with formulas for computation of revised AFC for 2001-04, 2004-09 and 2009-14 tariff periods.
- b) Submit Form 10B for decapitalised asset.
- c) With respect to additional capitalisation and de-capitalization claimed during 2019-24 period, furnish the following:
 - I. Submit detailed justification along with documentary proof for claiming ACE under replacement of equipment on account of obsolescence of technology i.e. Regulation 25(2)(c) of 2019 Tariff Regulations.
 - II. Specify the Competent Authority for approval of the projected ACE. Clarify whether Competent Authority has approved the projected ACE? If so, submit the copy of the approvals.
 - III. Submit the date of decapitalization and the date since when the asset is not in use for 2019-24 period.

- IV. Whether the proposed replacement of equipment was discussed and approved by the beneficiaries?
- V. What is the estimated life of the replaced equipment? What is the proposed extension in the life of the Project from the date of replacement of the equipment? What is the basis for arriving at the life extension of the Project?
- VI. The Petitioner has proposed to replace CBs, old and obsolete equipments other sub-station equipments. Clarify whether the Petitioner has replaced any of these equipments earlier. If so, submit details of the same.
- VII. Submit the performance and test report of the proposed replaced equipments.
- VIII. Submit the replacement policy of various sub-station equipments.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer